

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.3269 OF 2016  
(Arising out of SLP (C) No. 17614/2013)

REGISTRAR OF CO-OPERATIVE SOCIETIES & ANR. APPELLANTS

VERSUS

T.K. KUNHIRAMAN & ORS. RESPONDENTS

WITH

CIVIL APPEAL NO.3270 OF 2016  
(Arising out of SLP (C) No. 17632/2013)

WITH

CIVIL APPEAL NO.3271 OF 2016  
(Arising out of SLP (C) No. 17807/2013)

J U D G M E N T

1 Leave granted.

2. All these appeals have arisen from the judgment dated 25.03.2013 of the High Court in Writ Appeal Nos. 1807 of 2012 and 1856 of 2012. Those appeals arise out of an interim order dated 5th October, 2012 in I.A. No. 13197/2012 in W.P. (C) No. 16564/2012.

3. In the nature of the order we propose to pass in these cases, it is not necessary to go into the factual aspects of

the cases. Suffice only to mention that the core

pertains to the enrollment/expulsion of members

in a Coopeative Society.

1

- 2 -

4. It is seen that on 09.05.2013, this Court passed an interim order to maintain status quo as it existed on that date. Since the writ petition itself is to be finally decided by the High Court, we dispose of these appeals with a

Signature Not Verified

issue  
Digitally signed by  
Rajni Mukhi  
Date: 2016.04.05  
16:59:59 IST  
Reason:

direction to the High Court to dispose of the writ petition

(C) No.16564 of 2012 expeditiously and preferably within six months from today.

5. The interim order dated 09.05.2013 will continue till the disposal of the writ petition.

6. Needless to say that the writ petition will be heard and decided uninfluenced by any of the observations made either in the impugned judgment or in the order passed by the learned Single Judge.

.....J.  
[KURIAN JOSEPH]

.....J.  
[ROHINTON FALI NARIMAN]

NEW DELHI;  
MARCH 31,2016

2

ITEM NO.8

COURT NO.10

SECTION XIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17614/2013  
(Arising out of impugned final judgment and order dated 25/03/2013  
in WA No. 1807/2012 passed by the High Court of Kerala at  
Ernakulam)

REGISTRAR OF CO-OPERATIVE SOCIETIES &ANR

Petitioner(s)

VERSUS

T.K. KUNHIRAMAN & ORS.

Respondent(s)

(with office report)

WITH

SLP(C) No. 17632/2013

(With Interim Relief and Office Report)

SLP(C) No. 17807/2013

(With Interim Relief and Office Report)

Date : 31/03/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Ramesh Babu M. R.,Adv.

Mr. Haris Beeran, Adv.

Mr. Mushtaw Salim, Adv.

Mr. Radha Shyam Jena,Adv.

Mr. Marsook Bafaki, Adv.

Mr. Nikhil Goel,Adv.

For Respondent(s) Mr. G. Prakash,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

The appeals are disposed of in terms of signed  
non-reportable Judgment.

All pending application(s) shall stand disposed of.

(Rajni Mukhi)

SR. P.A.

(Signed non-reportable Judgment is placed on the file)

(Renu Diwan)

COURT MASTER